

# THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-12/2020/689/A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti Shabnom Choudhury,  
Principal Judge, Family Court No. 2,  
Kamrup (Metro), Guwahati

Dated the 3<sup>rd</sup> February, 2020.

Sub: Child Care Leave.

Ref:- Your Letter No. FCK 5/12/PJ/51/20 dated 01.02.2020.

Madam,

With reference to the above, I am directed to inform you that you have been granted Child Care Leave for 53 (fifty three) days from 04.02.2020 till 27.03.2020 along with station leave permission for aforesaid period (suffixing 28.03.2020 & 29.03.2020), as prayed for. Further, you have been asked to hand over charge of your Court and office to the Principal Judge, Family Court No. 1, Kamrup (Metro), Guwahati and in her absence to the Principal Judge, Family Court No. 3, Kamrup (Metro), Guwahati before going on leave.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

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Memo NO.HC.VII-12/2020/690-A, dated 3.2.2020  
Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, Application in prescribed format and along with the birth certificate of the son is sent herewith for your information and necessary action.
2. ✓ The Systems Analysts, Gauhati High Court, Guwahati.

  
03/2/2020  
**JT. REGISTRAR (VIGILANCE)**

Rohas